

यह बकाया है उन की संख्या और बकाया रकम का सालाना विवरण उपलब्ध नहीं है और मांगी गयी (इंडेन्टेड) कर्मचारियों पर अनुचित दबाव डाले बिना यह सूचना इकट्ठी नहीं की जा सकती।

(ख) फिर भी, इतना बताया जा सकता है कि १ जनवरी, १९६२ को वसूल होने लायक कुल बकाया रकम ११८ करोड़ रुपये थी। इस रकम का व्योरा यह है :—

(करोड़ पया)

१९५६-६० और इससे पहले के वर्षों में मांगी गयी रकम में से बकाया रकम	६०
१९६०-६१ में मांगी गयी रकम में से बकाया रकम	२८
जोड़	११८

[THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) The information regarding the arrears out of the demand created from 1st April 1952 to 31st March 1962, the number of parties from whom it is outstanding and their year-wise break-up is not available; and it is not possible to collect this information without undue strain on the administrative machinery.

(b) However, the total effective arrears outstanding on 1st January 1962 were Rs. 118 crores. The break-up of the above arrears is as below:—

Arrears out of the demand created in 1959-60 and earlier years . . . Rs. 90 crores

Arrears out of the demand created in 1960-61 . . . Rs. 28 crores

TOTAL . . . Rs. 118 crores

[English translation.]

INTERFERENCE BY POLICE ETC. IN ELECTIONS IN BHIND AND GWALIOR DISTRICTS

*423. SHRI R. S. KHANDEKAR: Will the Minister of LAW be pleased to state:

(a) how many complaints were received from the Districts of Bhind and Gwalior regarding interference by the police and executive authorities in the election campaign in favour of the ruling party;

(b) how many of them were enquired into and what were the findings thereof; and

(c) what action was taken by Government to prevent such occurrences?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI B. MISHRA): (a) Five complaints from District Bhind and one from District Gwalior in regard to the interference of the police and executive in elections in those Districts were received.

(b) and (c). Three of the complaints have been referred to the Government of Madhya Pradesh, and three others to the Chief Electoral Officer of that State for enquiry. Reports in all the cases are still awaited.

UNIVERSITY AT GWALIOR

*424. SHRI R. S. KHANDEKAR: Will the Minister of EDUCATION be pleased to state:

(a) whether Gwalior is included in the list of places where new Universities are proposed to be established during the Third Five Year Plan period; and

(b) if not, what are the reasons therefor?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) No, Sir.

(b) No proposal has been received from the Government of Madhya Pradesh.

ORDERS FOR 'PUSHPAK' AIRCRAFT

*425. SHRI NIRANJAN SINGH: Will the Minister of DEFENCE be pleased to refer to page 47, para (iv), of the Annual Report of his Ministry